

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.622
CP- 70/241-242/ND/2022

IN THE MATTER OF:
Ms. Minakshi Barthwal

...APPLICANT

Vs

M/s. M&H Admission Overseas Pvt. Ltd. and Anr.

...RESPONDENT

Section
U/s 241-242

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Aditya Swarup and Mr. Ribhav
Pande, Advs.

For the Respondent

:Adv. Varun Bedi For Respondent No. 2

ORDER

Due to paucity of time, matter is adjourned to **18.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)